

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. NO. OA 710/86.

Shri K.V. Rao. Applicant.
Vs.
Union of India Respondents.

CORAM:

Shri Justice K.Madhava Reddy, Chairman.
Shri Kaushal Kumar, Member.

For the applicant Shri H.N.Verma, counsel.

(Judgment of the Bench delivered by
Shri Justice K.Madhava Reddy, Chairman).

We deem it unnecessary to go into the merits of the petitioner's claim. The petitioner's claim is that his pay be fixed as per rules that on completion of 4 years service in the junior Class-I scale at the minimum of the pay of senior scale in accordance with Ministry of Finance O.M. dated 14.11.1975 and the arrears of pay, allowances and other benefits to which he is entitled w.e.f. 5.10.1975 be given to him. This claim was rejected as early on 13.9.1978. He went on making further representations. One such representation was rejected on 17.9.1983 and he was informed that the case has been treated as closed.

This petition filed on 2.9.1986 is, therefore, barred by limitation under Section 21 of the Administrative Tribunals Act, 1985.

Shri H.N.Verma, learned counsel for the applicant contends that upon his further representation made on 12.3.1984 and 7.12.1984 he was informed on 12.6.1985 by the Dy.Director (Admn.), Ministry of Planning, Department of Statistics, National Sample Survey Organisation, New Delhi that it was not possible to agree to his request and that the petition is



within time from that date. When the matter was closed on 17.9.1983, merely because upon the petitioner's further representation, he was once again informed that his request cannot be acceded to, cannot give him a fresh cause of action. This petition is, therefore, rejected as barred by limitation.



(Kaushal Kumar)

Member

19.9.1986.



(K. Madhava Reddy)

Chairman

19.9.1986.